

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 1563
(To be answered on the 24th November 2016)**

CREATION OF CIVIL AVIATION AUTHORITY

1563. **SHRI DINESH TRIVEDI**

Will the Minister of CIVIL AVIATION
नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Government proposes to create a Civil Aviation Authority to regulate aviation sector;
(b) if so, the details thereof; and
(c) the time by which it is likely to be done?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION
नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

(a)- (c) The National Civil Aviation Policy approved by Cabinet on 15.06.2016 provides for giving administrative, financial and functional autonomy to Directorate General of Civil Aviation (DGCA) to ensure effective safety and regular monitoring of the Aviation Sector. Following are the main provisions in the policy envisaged in this regard :-

- (i) Allowing DGCA to fill up posts for its technical personnel directly for those sanctioned posts where posts are to be filled up by promotion or deputation suitably amending the recruitment rules by exempting them from UPSC consultation
(ii) Compensation to be paid at par with the industry in consultation with Department of Personnel & Training and Ministry of Finance in order to attract and retain talent in DGCA.
(iii) Capacity building programme for DGCA officers and staff to be implemented including exposure to global best practices.
(iv) Authorising DGCA to impose fines and penalties depending upon the nature of violations.

In view of the above provisions in the National Civil Aviation Policy, a separate Civil Aviation Authority is not required at present.
